

**Pandit Thakur Das Bhargava (Gurgaon):** May I make an amendment to this motion. If they want postponement, let it be postponed for a week, so that our Speaker and the Chairman of the Council of States and some other persons may put their heads together and evolve some new rules for a Joint Committee of this kind if they are necessary or indispensable. There are no rules today. I do not want it to be postponed for a day. That would not serve any purpose. It may be postponed for a sufficiently long time so that there may be some decision.

**Mr. Deputy-Speaker:** The question is:

"That the debate on the motion be adjourned till the 16th December, 1953."

*The motion was adopted.*

**Mr. Deputy-Speaker:** The debate is adjourned to the 16th. Now, Shri M. L. Dwivedi: what is the point of order?

**श्री एम० एल० द्विवेदी :** I want to raise a point of order. भग्नी उपाध्यक्ष महोदय, हमारे विधि मंत्री महोदय ने यह बताया कि जो हमारे डिप्टी लीडर साहब ने बिल को पोस्टपोन करने की बात चीत की थी उसके बारे में उन्होंने कहा कि मैं उसकी भाषा को नहीं समझ सका। आप हमारे विधि मंत्री लग भग दो वर्ष तक रह चुके हैं। मैं यह जानना चाहता हूँ कि दो साल तक संसद के मंत्री होने के नाते जो हमारी राज्यभाषा हिन्दी है, उस को यह नहीं समझते हैं तो क्या यह ठीक है ?

**Mr. Deputy-Speaker:** There is no point of order. The Constitution has given 15 years. I am afraid, he has 10 more years or 13 more years.

**श्री एम० एल० द्विवेदी :** कम से कम मन्त्रियों को तो यह उदाहरण रखना चाहिये।

**मिस्टर डिप्टी स्पीकर :** क्या करें।

The House will now take up the next item in the agenda: the Coir Industry Bill.

## BUSINESS OF THE HOUSE

**Mr. Deputy-Speaker:** There are other items in the agenda. The motion on the Special Marriage Bill has been adjourned. I must take up the other Resolutions unless the House agrees not to take them. Resolution regarding Members' salary and allowances.

**The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):** I request that that also may stand over.

**Mr. Deputy-Speaker:** Is it the general desire that discussion on this Resolution may also stand over?

**Several Hon. Members:** Yes.

**Mr. Deputy-Speaker:** That is the general desire. The debate is adjourned.

Then comes the motion regarding nomination of Members of the Council of States to the Public Accounts Committee. It is part heard. Should that also stand over?

**Shri Satya Narayan Sinha:** I request that that also may stand over.

**Mr. Deputy-Speaker:** That would also stand over. Now, Shri T. T. Krishnamachari.

## COIR INDUSTRY BILL

**Mr. Deputy-Speaker:** The House will now take up the Coir Industry Bill as amended by the Council of States.

**The Minister of Commerce (Shri Karmarkar):** I beg to move:

"That the following amendment made by the Council of States in the Bill to provide for the control by the Union of the Coir industry and for that purpose to establish a Coir Board and levy a customs duty on coir fibre, coir yarn and coir products exported from India, be taken into consideration, namely:—

"That in sub-clause (4) of clause 17 of the Bill, for the words 'the House of the People' the words 'both Houses of Parliament' shall be substituted."

Sir, this is self-explanatory.